

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

11/02/2020

R.A./260/3/2020

T DAS MAHANANDA

O.A./260/439/2017

-V/S-

M.A./260/424/2017

DEFENCE

M.A./260/426/2017

ITEM NO:21

FOR APPLICANTS(S) Adv. : Mr. S.K. Ojha

FOR RESPONDENTS(S) Adv.: Mr. A.K. Mohapatra

| Notes of The Registry | Order of The Tribunal  |
|-----------------------|--|
|                       | Heard Ld. Counsel for the applicant and Mr. A.K. Mohapatra, Ld. Counsel for the respondents.   |
|                       | Applicant's counsel submits that it has not been recorded in the final order dated 03.01.2020 passed in O.A. No.439/17 by this Tribunal that the applicant's counsel has been heard and the detail argument placed has not been mentioned in the order. In this regard he has drawn our attention to Section 22(2) of the AT Act, 1985 in support of his stand that Review Application is maintainable since the said Section has not been adheared to while facing the final hearing. |
|                       | After hearing learned counsels for both the sides and going through the record and the order dated 03.01.2020, it is seen that it has been subsequently mentioned in Para-6 that learned counsels were heard. The contention of applicant was also mentioned at para-5 besides the detailed merits of this case.   |

Mr. A. Mohapatra, Ld. Counsel for the respondents submits that this R.A. is not maintainable and he further submits that there is no error apparent in the final order of this Tribunal and hence the R.A. should be dismissed.

In view of the above, in the absence of any cogent reasons, this Tribunal is not satisfied on the ground urged that a case has been made out for review of the order dated 03.01.2020 passed in O.A. No.439/17 by this Tribunal. The ground urged that the final order having not been pronounced within 21 days of the date of reserve, order should be reviewed is not convincing since the matter has been finally decided. In view of the above, the R.A. being devoid of merit is dismissed.

Free copy to learned counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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